## CENTRAL ADMINSITRATIVE TRIBUNAL PRINCIPAL BENCH NEW DELHI

OA No.1715/2015

## this the 24th day of May, 2016

## Hon'ble Mr. V. Ajay Kumar, Member (J)

Rupender Kumar, 70 years S/o Shri R.K.Puri Ex-Driver, Badge No.5640 Pay Token No.11975 C/o Excellent Services 2E/13, Jhandewalan Extn. New Delhi – 110 055. (By Advocate:Shri Naresh Kumar)

.... Applicant

**VERSUS** 

Delhi Transport Corporation Through its Chairman-cum-MD I.P.Estate New Delhi – 110 002. (By Advocate:Ms. Manisha Tyaqi)

.... Respondent.

## **ORDER (ORAL)**

Heard both sides.

- 2. When this matter is taken up, it is noticed that respondent has not replied to the representation dated 28.04.2000 (Annexure A-9) of the applicant, till date.
- 3. In the circumstances, the OA is disposed of without going into the merits of the case, by directing the respondent to consider the aforesaid representation dated 28.04.2000 of the applicant and pass appropriate reasoned and speaking order thereon within 60 days from the date of receipt of a copy of this order, in accordance with law. No costs.

(V. AJAY KUMAR) Member (J) /uma/